

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 229/MP/2026 along with IA No. 75/2026

Subject : Petition under Sections 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 seeking extension of time for the start date of connectivity and associated milestones on account of delays beyond the control of the Petitioner.

Petitioner : Solarcraft Power India 4 Private Limited (SPI4PL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **25.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Jafar Alam, Advocate, SPI4PL
Shri Ashwin Ramanathan, Advocate, SPI4PL

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition has been filed seeking an extension of time for the Start Date of Connectivity and associated milestones due to delays beyond the control of the Petitioner.

2. After hearing the learned counsel for the Petitioner, the Commission directed as under:

(a) Admit and issue notice to the Respondent.

(b) The Respondent to file its reply, if any, within three weeks with a copy to the Petitioner, who may file its rejoinder, if any, within three weeks thereafter.

(c) The Respondent/CTUIL shall also indicate, in its reply, the present status of the connectivity granted to the Petitioner.

3. The Petition will be listed for hearing on **6.8.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)

